

  
OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH**  
**ALLAHABAD.**

Dated : This the 10<sup>th</sup> day of February 2005.

**Original Application no. 81 of 2005.**

Hon'ble Mr. S.C. Chaube, Member A  
Hon'ble Mr. K.B.S. Rajan, Member J

Roshan Ali,  
S/o Shri Mohd. Sharif,  
R/o Vill & Post Kalna (Vijai Pur)  
Distt : Mirzapur.

....Applicant

By Adv : Sri A. Srivastava

**VERSUS**

1. Union of India through Secretary  
Department of Post, Ministry of Post and Telecommunication,  
Dak Bhawan,  
NEW DELHI
2. Post Master General,  
Allahabad Region,  
ALLAHABAD
3. The Superintendent of Post Offices,  
MIRZAPUR.

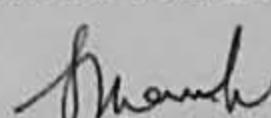
....Respondents

By Adv : Sri S. Singh

**ORDER**

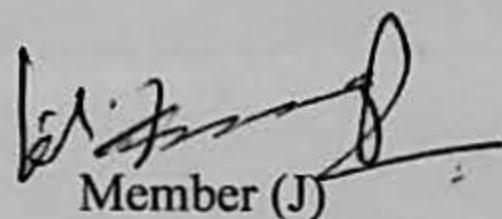
**By S.C. Chaube, Member A.**

The applicant Roshan Ali, S/o Mohd Sharif had applied for his engagement as Gramin Dak Sewak (GDS) Sakha Dak Pal. As per medical certificate of Chief Medical Officer, Allahabad, the applicant is physically disabled to extent of 80%. The applicant has cited the authority of letter no. 21-8/92-ED&TRG. Dated 22.4.1994 of Director General (Posts), New Delhi emphasizing the general policy

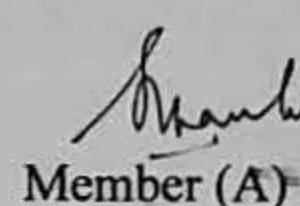


of the Government regarding reservation pf certain number of posts for Physically Handicapped persons in the ED category.

2. In view of the above the applicant has submitted an application dated 3.1.2005 to the Post Master General, Allahabad Region, Allahabad requesting for his appointment as GDS Sakha Dak Pal. The Post Master General, Allahabad Region, Allahabad is directed to consider the request of the applicant as per extant policy and departmental rules within a period of three months and pass detailed and speaking order under intimation to the applicant.
3. The OA is disposed of accordingly.
4. There shall be no order as to costs.



Member (J)



Member (A)

/pc/